

20.12.99.

Applicant by Shri M.S.Ramamurthy.
None for the respondents.

2. On the request of counsel for applicant adjourned to 1.2.2000.

3. Since the interim stay is operating, last opportunity is given and ^{of the} irrespective of presence of the counsel for the applicant ⁱⁿ ~~in~~ on the next date of hearing, the matter will be decided based on the pleadings on the record.

8/11/99
(S.L.JAIN)
M (J)

8/11/99
(D.S.BAWEJA)
M (A)

Dated: 1.2.2000 (8)

Shri M-S. Ramamurthy counsel
for the applicant. None for the
respondents.

Adjourned to 8.2.2000 High
on Board.

Interim relief to continue
till then.

JTO
K

8/11/99
(S.L.Jain)
M (S)

Adj

(B. V. Bahadur)
M (A)

O.A. 407/95.

08.02.2000.

Shri M.S.Ramamurthy for the applicant. Shri V.S.Masurkar appears on behalf of respondents.

Mr. Ramamurthy mentions that inspite of repeated reminders to the applicant, there are no instructions from her.

In view of this, the O.A. is dismissed for want of instructions with no order as to costs.

JAI
SLJ
(S.L.JAIN)
M(J).
OS*

D. Bawali
(D.S. BAWELA)
M(A).

order/dtd 8/2/2000
to Applica~~nt~~ respondent(s)
on 15/2/2000
15/2/2000